

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**SPECIAL BENCH**

**COURT-VI**

**Item No. 201  
IB-625(ND)/2017**

**IN THE MATTER OF:**

**Indus Container Lines Pvt. Ltd.**

**...PETITIONER**

**Vs.**

**Geo Express Pvt. Ltd.**

**...RESPONDENT**

**Section**

**Under Section 7 of IBC**

**Order delivered on 07.09.2020  
(Virtual Hearing)**

**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

**DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Liquidator**

**:Mr. Shivanshu Kumar, Adv.**

**ORDER**

**CA No. 546 of 2018.**

Heard the submissions made by the Learned Counsel appearing on behalf of the Liquidator. None appeared on behalf of the Corporate-debtor. From the order dated 19.08.2020, it transpires that Learned Counsel appearing on behalf of the respondents to this application has prayed for a week days' time and the time prayed for is granted on the last occasion. Neither the Learned Counsel nor the Suspended Board of Directors have attended the virtual hearing today. The Suspended Board of Directors are directed to pay 5,000/- to the Liquidator for spending the said amount towards liquidation expenses and on the next date of hearing if they fail to appear stern action will



(Meenu)

be taken against the Suspended Board of Directors. Registry may also send notice to all concerned persons to attend for virtual hearing by e-mail as well as speed-post. Matter is adjourned to 16.09.2020.

- S d -

**(V.K. Subburaj)**  
**Member (T)**

- S d -

**(P.S.N. Prasad)**  
**Member (J)**

(Meenu)